#### Notifications of the Ministry of Railways (Railway Board)

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board):—

(i) S.O. No. 589(E), dated the 29th July 1980.

(ii) S.O. No. 590(E), dated the 29th July,, 1980.

(iii) S.O. No 625(E), doted the 16th August, 1980.

(iv) S.O. No. 693(E), dated the 28th August;, 11980.

[Placed in Library. See No. LT-1334/80 for (i)  $t_0$  (iv)].

MR. DEPUTY CHAIRMAN: Now we will take up Calling Attention.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

#### The delay in the implementation of the revisea Paiekar Tribunal Award on Journalist and Nori-Journalist employees of Newspapers and News-agencies in the country

SHRI KALP NATH RAI (Uttar Pradesh); Sir, I beg to call the attention of the Minister of Planning and Labour to the delay in the implementation of the revised Award of Paiekar Tribunal on journalist and nonjournalist employees of newspapers and news-agencies in the country.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA); Sir, the Central Government had appointed a Wage Board for Non-Journalist Newspaper Employees in January, 1975 and another Wage Board for Working Journalists in February, 1976 under the provisions' of the Working Journalists and Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 to fix the rates of wages in respet of working

#### to a matter of urgent 152 public importance

journalists and non-journalists newspaper employees. After submitting certain interim recommendations which were given effect to in April, 1977, these Boards found it difficult to continue to function clue to differences among the members and withdrawal of the employers' nominees. The Boards were, therefore, replaced in February 1979 by one man Tribunal both headed by Shri D. G. Paiekar, retired Judge of the Supreme Court by an amendment of the Act. The Tribunals submitted their recommendations to Government on the 13th August, 1980.

The then Minister of State in the Ministry of Labour met the representatives of the employees as well as the employers on the 10 th and 11th September, 1980 to ascertain their views regarding the recommendations. Subsequently several representations were received from both the groups pointing out flaws in the recommendations seeking modifications therein. Later the Secretary of the Ministry of Labour met the representatives of the employers and the employees of the industry in a joint meeting on the 19th and i20th September, 1980 to see if they could reach a common understanding of the recommendations and if they could agree upon the modifications needed to be made therein. No agreement could, however, be reached at these meetings with regard to the modifications to the recommendations. It has now been left to the Government to take a decision in the matter.

The important comments received from the employers and the employees are as follows:— Employees:

(i) The Tribunals have made substantial modifications from their tentative proposals regarding the scales of pay., rates of D.A., House rent allowance, night shift allowance, etc.

(ii) Certain recommendations regarding additioneil emoluments, additional allowances, dates of increment,, etc. are not in confirmity with the law. (iii) There are certain errors in the recommendations which are to the disadvantage of the employees.

(iv) Recommendations regarding fitment place the senior employees at a disadvantage as compared to the juniors.

(v) Certain recommendations involved reduction in the total emoluments.

#### Employers:

(i) The Tribunals have departed from the established law and practice regarding classification of newspaper establishments.

(ii) The Tribunals have not given due consideration to the capacity of the industry to pay the revised wages recommended by them, the financial burden that would be placed on the industry would be vfcry  $h^{tavy}$ ; which the industry would, not be able to bear.

(iii) Certain recommendations pf the Tribunals relating to house rent a-lowance arid night shift allowance were beyond their terms of refere: and certain recommendations particularly those relating to part time correspondents are very unrealis'

According to Section 12 of the Act the Central Government shall as soon as, may be, after receipt of the reeom. mendtions from the Tribunals make an order in terms of the recommendations or subject to such modifications  $a_s$  it thinks fit. If the Central Government wishes to make modifications which effect important alterations in the character of the recommendations, the persons likely to be affected thereby are to be given notice and the representations which they may make in writing taken into account or the recommendations are to be referred back to this Tribunals before! making the order.

The representations received from the employers as well as the employees have raised several legal issues and some of the demands made would seem to call for modifications which may or may not be construed as important alternations in the character of the recommendations. The legal and other aspects of the modifications sought by the two parties have, therefore, had to be considered carefully before taking a decision.

All these aspects are under consideration of Government. It is however expected that a decision would be taken very soon.

MR. DEPUTY CHAIRMAN: Before I ask Mr. Kalp Nath Rai to speak, I would like to inform the House that if this Calling-Attention Motion and the Special Mentions are not finished before 1-00 P.M., they will continue after the Half-an-Hour Discussion, Maybe at 5-30 P.M. or 6-00 P.M. today. So, kindly remember this. Yes, Mr. Kalp Nath Rai.

श्री कल्पनाथ रायः उपसभापति महोदय, इस सारे देश में पालेकर अवार्ड को लेकर एक चर्चा वनी हई है । ब्रादरणीय नारायण दत्त तिवारी जो हमारे लेवर मिनिस्टर हैं मैं उनको बताना चाहता हं कि ग्रभी मुझे लखनऊ जाने का मौका मिला। लखनऊ में जनलिस्ट और नान जर्नलिस्ट के प्रतिनिधि मझसे मिले । उन्होंने कहा कि पालेकर अवार्ड की सरकार को तरन्त मोडिफिकेशन के साथ इम्पलीमेंट करना चाहिये । ग्राप जानते हैं कि वर्तमान परिस्थिति ऐसी है कि महंगाई बहत जोरों से बढ रही है। जनतंत्र में तमाम न्यूज पेपर्स जो हैं वे प्रजातंत्र की नींव होते हैं । उसमें मालिक, एडीटर, जर्नलिस्ट, नान जर्नलिस्ट ग्रीर कारेसपोंडेंटस ग्रादि मिलकर काम करते हैं । जब उनकी जिंदगी अच्छी होती है तभी वे देश के एक सतत प्रहरी बन सकते हैं। ऐसी स्थिति में जो न्यूज पेपसं के एम्प्लाइज हैं उनकी सनख्वाहों का लाग करने में, जबकि इस महंगाई को महेनजर

#### [RAJYA SABHA 1 to a matter or urgent 156public importance

## [ओ करुपनाथ राय]

रखते हए सेन्ट्रल एम्प्लाइज झौर स्टेट एम्पलाइज का कई बार पे रिविजन किया गया है, जबकि एवाई रिकमेंड हो चुका है तब सरकार इसमें क्यों देरी कर रही है ? दूसरी बात में यह कहना चाहता हं कि मादरणीय मंती महोदय ने कहा है कि हम इसको जल्दी एनाऊंस कर देंगे। सरकार की तरफ से जल्दी कहा गया है तो मैं पूछना चाहता हूं कि जल्दी का क्या मतलब है, एक महीता, दो महीता, तीन महीना यानी क्या उसकी ढेंट होगी, किस ढेंट तक साथ उसको एनाऊंस कर देंगें ? तीसरी चीज में यह कहंगा कि पालेकर एवाई में छोटे छोटे न्यूज पेपर भी हैं । उनके सामने एक बहत बहा संकट उपस्थित हो गया है । ग्रगर वह उसे रिकमेंड करेंगे तो उनके झखबार विल्कल श्वत्म हो जायेंगे या दिवालिया वन जायेंगे। में पूछना चाहता हूं कि इन छोटे-छोटे अखवारों की रक्षा के लिये सरकार क्या कदम उठाने जा रही है ? सरकार को जर्नेलिस्टों ने जो रिप्नेजेस्टेंगन किया है, मोडिफिकेज्ञन के लिये तो एम्यलायर झौर एम्पलायज दोनों को बैठा कर सरकार क्या किसी एग्रीड फार्मले पर पहुंची है ? चौथी बात हमें यह पूछनी है कि नान जनसंस्ट जो बाखवारों में काम करते हैं जो इसके एव्यलाइज हैं, इस महंगाई के यम में उनफो संकट का सामना करना पड रहा है और उनकी गजर करना भग्निल हो रहा है। विशेषकर अखबारों के जो इम्प्लाइज शहरों में काम करते हैं, बढती हई महंनाई को महेनजर रखते हए उनकी स्थिति बडी श्यमीय होती जा रही है और चंकि ब्रखवारों के जो गरीब इम्प्लाइज हैं वे गहरों में ही रहते हैं, इसलिए उनकी स्थिति और भी दयनीय हो मई है। गांचों में महंगाई का संकट उतना नहीं है जितना महरों में है। जो इम्प्लाइज अखवारों में काम करते हैं, जनीलिस्टस, नान-जन लिस्ट्स ग्रौर कारम गेन्हेन्टस गादि, उनको इस महंगाई के संबद की भूकाबला करना पढ़ रहा है । मैं सरकार से और विभेषकर अपने लोकप्रिय, पोपुलर

मंत्री श्री नारायणदत्त तिवारी जी से चाहंगा जिनके पास श्रम संवालय का कार्य-भार है कि वे इस एवाई की मोडिफिकेशन के साब-जो उसमें कमियां हैं, जो डिस्टोरेशन्स हैं? उन्हें दूर करके इस एवाई को लाग करें। इसके साथ-साथ यह भी कहना चाहता ह कि प्लानिंग कमीशन का जो नजरिया है झौर हिन्दुस्तान के वेज स्टुक्चर में जो खामियां है. माज हमारे मुल्क के आजाद होने के बाद 32 सालों में भी हमारे देश के वेज स्टक्चर में जो डिस्पेरिटीज हैं उनको दर करने के लिए क्या प्लानिंग कमीशन कोई कदम उठाएगा ? हमारे मल्क के अन्दर वैलेन्स सर्विसेज किण्ट की जा सकें, क्या सरकार इस दिशा में कोई कदम उठाएगी ? श्रीमन, मैं ম্পত रूप से यह निर्वेदन करना चाहता हं और यह जानमा चाहता है कि क्या सरकार इस वात की घोषणा करेगी कि इस तारीख तक पालेकर एवाई की रिकमेंन्डेशन्स को सोडिफिकेशस्स के साथ घोषित कर दिया जाएया? उपसभाषति महोदय, आप जानते हैं कि कर्मचारियों के हिलों को ध्यान में रखना बहत झाबण्यक है क्योंकि इम्प्लायसे की तरफ से लगातार यह दबाब डाला जा रहा है कि जन लिस्टस की तनख्याह को इसकी रिकमेच्डेबन्स में न लाया जाय। आप जानते हैं कि हिन्दस्तान की जो पेपर इंडस्टी है. जो अखवारों के इम्प्लावर्स हैं वे टांटा, विरला सौर डालनिया जैसे बडे-वडे खोग हैं। इसलिए मंत्री महोदय को कर्मचारियों के बैतन-मानों में इस प्रकार से संगोधन करने चाहिए जिससे वे सब्चे मायनों में देश की सेवा कर सकें । अखवार किसी सल्क के प्रजातंत में झांख और कान होते है । ऐसी स्थिति में मैं यह निवेदन करना चाहंगा कि इम्प्लाइज के हितों को महनजर रखते हए इम्प्लायन जो देवाव डाल रहे हैं उसमें न ग्राकर पालेकर एवाई की रिकमेंन्डेधन्स को मोडिफिकेशन्स के साथ अर्थलिस्टस के पक्ष में लाग करने की सरकार क्रुपा करे ।

वीजना कीर अस मंत्री (को शारायण यत्त हिचारी) : कीमनु में विद्वान सदस्य,

# जो ग्राजमगढ से ग्राते हैं, उनका बहुत ग्रामारी हं कि उन्होंने इस महत्वपूर्ण विषय को सदन में उठाया है(Interruptions)आप जानते हैं, आजमगढ बहरों में भी स्नाजम बहर है । श्रीमनु, पालेकर एवाई के संबंध में यह सही तथ्य है कि पिछले महोनों में जब से यह एवार्ड आया है तब से बहत चर्चा का विषय रहा है। जैसा कि मेरे विद्वान सहयोगी ने अपने बनतव्य में कहा, इसमें दोनों पकों की ग्रोर से बहत से ऐसे बैधानिक प्रज्न उठाये गये हैं और ऐसे तथयों के संबंध में प्रका उठाये गये हैं कि जिनसे यह एवार्ड विवाद का दिषय बन गया है और विशेष कर जो हमारे श्रमजीवी पलकार हैं उनके माध्यम से यह प्रश्न उठाया गया है। कि जो सन्तरिम प्रस्ताव पालेकर एवाईँ में कहे गये हैं उनको चतिम प्रस्तावों में महत्व-पूर्ण स्थान नहीं दिया गया है । इसमें यह प्रक्न भी उठाया गया है कि धारा 12 जो यकिंग जरनेलिस्टस एक्ट, अमजीवी पत्नकार ब्रधिनियम की है उसके बल्तगंत क्या सिफारिकों में महत्वपूर्ण परिवर्तन, परिवर्धन झौर परि-ष्करण करने का अधिकार णासन को विधानतः है वा महीं ? ये मूल, प्रक्त उठावे गये हैं । इसलिए ये वैधानिक प्रश्न उठाये जाने के कारण यह स्थिति पैदा हई है। लेकिन में विद्यान सदस्य को म्नापके जरिए से धौर इस परम

SHRIMATI MARGARET of years, the journalists and the press pointed o|vstructures. And I .would say that it is a known fact that the Government itself to its employeas and the employees in the public

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sector undertakings and other employees has been giving from time to time higher DA and other benefits in order that the high rise in the cost of living could somehow be cushioned. The newspaper-owners have been getting away with a lot of, I would say, "bullying" all along. They boycotted the Wage Board that had been established in 1975. And because of their boycott, nothing could happen and after one year and a h?l£ this effort was given up. The Pale-kar Tribunal was then appointed. After a great deal of study, it announced its tentative proposals early In August, the then Labour Minster this year. announced the final recommendations of the Palekar Tribunal in Parliament. And a+ that time, he assured us that a final decision would bo taken within a mor-th on these recommendations and that the interests of the employees would be kept in mind. I want to point out here that much more than a month has since passed, the stalemate is continuing, and no decision has yet been taken by '. the Government inspite of repeated efforts and meetings with the Government which the employees have been having.

Sir, let me point out here that the tentative proposals were meaningful and were acceptable to most of the employees. But the final recommendations which the Tribunal has made after that go back from these interim or tentative proposals. For instance, even the Government gives Rs. 1.30 per point by way of DA. This was the interim recommendation. But in the final award it has been reduced to 83 naise ner point. Now why the Tribunal should go back on its e;tf recommendation, should go back from the Government-accepted ALVA formula is the Question. Ts it that the Tribunal (Karnataka): Mr. Deputy Chairman, Sir, the succumbed to the pressure from the newspapernewspaper industry is the only industry in this owners or what was it that made it go back on its country where there has been no revision in own interim recommendations? Secondly, they say the wage structure since 1967. For a number that it is because of a clerical error, but it is being

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## [Shrimati Margaret Alva].

by the newspaper employees that 34 points have been missed out in the tabulations of ~the DA chart which the employees ar, asking to be restored so that they do not lose by it. Then, Sir, the city compensatory allowance, the house rent allowance and the night shift allowance have been abolished altogether with the result that many journalists are going to suffer because of this Award instead of benefiting by it. They have been pleading with the Government that the interim recommendations should be restored. You have assured that you would look into' their grievances, you have promised to decide within one month. And that was in August. We are coming to December and no decision has yet been taken I would, therefore, like to ask the Government how much more time they wish to take.

MR DEPUTY CHAIRMAN: You have said that.

SHRIMATI MARGARET ALVA; I will take just one more minute.

MR. DEPUTY CHAIRMAN: About the time, he has said just now. He said, by the end of the session.

SHRIMATI MARGARET ALVA: Sir, I may point out here that thet'e was already one-day strike by the employees and they are threatening an indefinite agitation. Before it comes to that, I would ask the Minister whether he has any definite proposals by which this deadlock can be sorted out. Sir, I would like to a<;k the Minister one more question. When it had been pointed out to the former Minister for Labour that the moment

louncement of this Award was made in Parliament, a number of correspondents had been tei-minated from service by newspapers around the country, he save an assurance in the House at that time that he would

| no such terminations would take place and that their interests would be safeguarded. But I may point o<sup>u</sup>t here that after that assurance, many of them have been reemployed, but have been reemployed, under new contracts, making them what you call stringers'. There is no monthly salary. They ar<sub>e</sub> paid on the basis of published material whereas they were regular employees before their termination. This is not a fulfilment of the assurance which the Minister had categorically namely, that they would not suffer and that they will be re-em. ployed. I would like an assurance from the hon Minister that this would also be looked into.

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AN HON. MEMBER; Even the AIR has terminated the services of correspondents.

SHRI NARAYAN DATT TIWARI: Sir, I must commend the learned Member from Karnataka for making factually a statement which is substantially correct.' I have already, on behalf of the Government, mentioned many of these facts myself. On page 2 of the statement the hon. Member will find that most of the facts mentioned by her are duly narrated in the remarks column. Well, I am not exactly sure about the assurance regarding the time-table given by my learned predecessor but I will again...

SHRI ARVIND GANESH KULKARNI (Maharashtra):  $H_e$  gave it to me. He gave an assurance to me. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, please sit down.

SHRI KALP NATH RAI; Sit down, Mr. Kulkarni.

SHRI ARVIND GANESH KULKARNI: You are not in the Chair. Why are you asking me to sit down? It is the Chair who can ask Members to sit down.

SHRI NARAYAN DATT TIWARI: It will be duly announced within the session on the floor of Parliament, in public *importance* this august House. Then as far as the question regarding dismissal of certain employees is concerned, I would certainly like to be enlightened about the details and I would certainly like to carry out the assurance, if any such assurance has been given.

SHRI ARVIND GANESH KULKARNI: The All India Radio has dismissed the correspondents because they do not want to pay emoluments comparable to Palekar award. This is the Government owned corporation, you must know.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Because I am here and my friend is making allegations against my Ministry, I must categorically deny this allegation. We have not dismissed any correspondents because of the Palekar Tribunal's Award. (Interruptions).

MR. DEPUTY CHAIRMAN: Yes, Mr. Bhattacharya.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, ...

SHRI JAGDISH PRASAD MAT HUR (Uttar Pradesh); Sir.....

MR. DEPUTY CHAIRMAN; Mr. Mathur, don't worry, you will get your chance Mr. Mathur. Yes, Mr. Bhattacharya.

SHRI S. W. DHABE (Maharashtra): Sir, ... (Interruptions)

MR. DEPUTY CHAIRMAN; No, no, I will not allow. I will not allow.

SHRI ARVIND GANESH KULKARNI: Sir, ...

DR. RAFIQ ZAKARIA (Maharashtra) : Sir, the hon. Member has said that the Minister is telling.\* That is unparliamentary.

MR. DEPUTY CHAIRMAN: I will look into that. Yes, Mr. Bhattacharya.

SHRI ARVIND GANESH KULKARNI: Sir, ...

•Expunged as ordered by the Chair. 1214 RS—6.

SHRI S. W. DHABE: Sir, ...

MR. DEPUTY CHAIRMAN: No, no, I will not allow that. I am not going to allow that way.

SHRI S. W. DHABE; Sir, ...

MR. DEPUTY CHAIRMAN: Mr. Dhabe will not go on record.

SHRI ARVIND GANESH KULKARNI: Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN; Ail right, what is your point of order?

SHRI P. RAMAMURTI (Tamil Nadu): May I suggest to him a way out? If Mr. Kulkarni has got the facts and the Minister's statement is wrong, then I would suggest that he may give a Motion of Privilege against the Minister and be done with this matter. What is the use of shouting here?

MR. DEPUTY CHAIRMAN: ' That is all right.

SHRI VASANT SATHE: Sir. let us not confuse the matter and make it even worse. I had said it very clearly that as far as these part-time AIR correspondents were concerned, before also in this House, while making a statement last time, as soon as I came, that as the term of these correspondents was over, we had them throughout the country- it had nothing to do with the Palekar Award, it had not even come by that time-We had terminated the contract of the part-time correspondents, thes A.I.R. correspondents. We are going to appoint part-time correspondents all fresh A.I.R. over the country. This has nothing to do with the Palekar Award. What is alleged by my friend is that in pursuance of the Palekar Award, as if to circumvent the Palekar Award. I have terminated or my Ministry has terminated some part-time correspondents. This I say is baseless. This has nothing to do with the Palekar Award. {Inter-itions).

MR. DEPUTY CHAIRMAN: Mr. Dhabe, you cannot take the chance. I have called Mr. Bhattacharya now. No Mr. Dhabe, you please take your seat. He made some allegation and the Minister -clarified it. No, Mr. Dhabe, you will not go on record.

(Shri S. W. Dhabe continued to speak)

MR. DEPUTY CHAIRMAN: If the Member does not follow the rules, I am sorry I will not allow him. A Member whose name is not there, cannot come in a different way circumventing the procedure and I shall discourage it.

(Shri S. W. Dhabe continued to speak)

MR. DEPUTY CHAIRMAN: Your party was free to give your name. If you had better facts, your party should have given your name. I will not allow it. Unnecessarily you are wastjng your time. Yes, Mr. Kulkarni, what is your point of order?

SHRI ARVIND GANESH KULKARNI: Sir, Mr. Sathe has said that no termination has taken place. I will give him an example that after the publication of the Palekar Award, services of part-time correspondents of the All India Radio were terminated.

SHRI VASANT SATHE: I have said that Palekar Award has nothing to do with the AIR correspondent?. Why are you trying to connect the two? You don't understand.

SHRI ARVIND GANESH KULKARNI: AIR has to be an ideal employer.

MR. DEPUTY CHAIRMAN: Now the matter is over.

SHRI VASANT SATHE: Mr. Kulkarni, I am capable of dealing with you on matters of All India Radio. Don't confuse Palekar Award. It has *m*thing to do with it.

SHRI ARVIND GANESH KULKARNI; I am also competent to deal with you. The problem is of workers whom you have engaged on All India Radio.

MR. DEPUTY CHAIRMAN: Now the matter is over. Mr. Bhattacharya.

SHRI G. C. BHATTACHARYA: Mr. Deputy Chairman, Sir, my colleague Mrs. Alva said that working journalists were not getting a revision since 1967. I just amend it-They are not getting since 1960. It js twenty years now. You know, invariably, every five years, the salaries of the employees which are guided or regulated by these statutory Awards are revised. That is the practice. But in this case, twenty years have gone by and nothing has been done.

Now, many things have been said. I would only ask one question. When Justice Palekar appointed, was or when these tribunals were announc ed, the employers and the employees were asked to supply materials and relevant facts. Nobody can say that there was anything wrong the in material supplied either from the em ployers' side or from the employees' side. Both the parties to the dispute did submit all the available and vant material. And on the bash of relevant and available this material. Justice Palekar who was a judge of the Supreme Court—he is not an ordinary person or a person without anv experience of law or the law "that courts and practices-decided there should be an interim aw%rd. After all. this interim award -did not come out of his own imagination. This interim aw based on the facts and the relevant data supplied by both the parties. Now, if on the basis of those facts this interim award came, then what are the new its or the new materials which h<vd been placed before the tribunal by which the Palekar Award was changed to the detriment of the working journalists and non-working journalists? This is my first question.

Secondly, I would like to know: Is it not a fact that after the interim award came pressures 'from the Jute Press and from the monopoly houses started building on the Government and one of the Ministers of the said that this is not Government has capable of being implemented. If this is so, the interim award was changed to the detriment of the working journalists under the pressure of both the Government and the monopoly houses. I would like to know: what is the legality? H<sub>e</sub> has to say whether he has the power to amend the award. What is the the monopolj legality? Under pressur<sub>e</sub> from houses and the newspaper employers, you amended the interim award which was based on facts supplied by the employers and the employees both. This is my second question. Thirdly, I would like to know from you, how you are justified, under what law, in reducing the emoluments. Can vou cite a single example in industrial disputes, in the history of indusl jurisprudence, where, under any award, the existing emoluments have been reduced? This is exactly What is going to happen in this case and the existing emoluments and the facilities are going to be reduced. My fourth question  $i_s$  this. I have been able to establish that there is no legal basis. Rather, it is illegal. The interim award could not have been changed. If this is the rase, I would like to know whether he will imblement the interim award of Mr. Palekar as soon\* as possible, or, as >>as been promised by him, during this Session.

श्री कल्पनाथ राय : कई प्रश्नों का जवाब

श्री उपसमापति : ठीक है । जो कह

श्री जीव सीव भट्टाचार्य : मेरी एक

दिया गया है, उसे दोहराने की जरूरत

भी बात का इनकी तरफ से जवाव नहीं

तो पहले दिया जा चुका है।

नहीं है।

चाया है।

#### [21 NOV. 1980] to a matter of urgent 1 66 Public Importance

SHRI NARAYAN DATT TIWARI: The learned and hon. Member from Allahabad has mentioned three points.

SHRI G. C. BHATTACHARYA: Four points.

SHRI NARAYAN DATT TIWARI: Four points. He has said that both the parties had submitted adequate material before the Tribunal.

SHRI G. C. BHATTACHARYA: The materials were there and *on* the basis of these materials, the interim award came. (*Interruptions*)

MR. DEPUTY CHAIRMAN: The hon. Minister has understood you. *(Interruptions).* 

SHRI G. C. BHATTACHARYA: He has not even taken down my questions. He is dealing with this serious question in a nonserious way. He has not even taken down my questions.

MR. DEPUTY CHAIRMAN; Do not interrupt him. He is a very competent person. You .should not worry.

SHRI NARAYAN DATT TIWARI: I would just point out to the hon. Member that on page 91, the Tribunal has itself made a .remark that the newspaper proprietors were not fully responsive. It has said 'The Tribunal would have been happier if the newspaper proprietors had been more responsive in giving the necessary material and the information called for. Only about 17 newspaper establishments bringing about 219 newspapers came forward with the required j material at the earlier stage when the Wage Board issued the questionnaire. But even some of them defaulted in updating the material when called upon to do so by the Tribunal.' (Interruptions).

What I am saying is that many of the newspaper proprietors did not co-operate fully with the Tribunal.

- | The Tribunal has mentioned this. My learned friend is a renowned lawyei in Allahabad and he will kindly set
- 1 the Act, the Working Journalists Act

[Shri Narayan Datt Tiwari]

and the statute which was passed especially while constituting the Palekar Tribunal. There is nothing like an interim award provided for in the statute.

SHRI G. C. BHATTACHARYA: There was no bar.

(Interruptions).

SHRI NARAYAN DATT TIWARI: I do not hold any brief for the Palekar Tribunal. If the hon. Member expects that I would hold any brief for the Palekar Tribunal, then I would like to say that I do not hold any brief for the Palekar Tribunal What I am just mentioning is that, under the law, there is no provision for an interim award. I am just mentioning the law and the facts.

SHRI G. C. BHATTACHARYA: Where is that? What is that law? (*Interruptions*).

MR. DEPUTY CHAIRMAN: No. Mr. Bhattacharya, pleas<sub>e</sub> sit d

SHRI G. C. BHATTACHARYA: I am entitled to know. I would like to know: what is the law which imposes a bar. (*Interruptions*)

MR\*. DEPUTY CHAIRMAN: Mr. Bhattacharya, this is a very curious method. He is explaining. You should have the patience to hear him.

SHRI G. C. BHATTACHARYA: You should help me.

MR. DEPUTY CHAIRMAN: I am helping you. Unless you hear him, how can I help you? On every sentence if you stand up arid make .a comment, nobody can reply, (*interruptions*). He is replying to that. Now please sit down. (*Interruptions*)

SHRI NARAYAN DATT TIWARI: What happened was, under the procedure established by the Tribunal itself they formulated certain tentative proposals and those tentative proposals were modified by the Tribunal in I its own wisdom, in its final report. For that the Government is not at all I responsible. It  $i_3$  only the Tribunal that is responsible but it would be unfair to allege that the Tribunal was influenced by anybody. And I may assure the hon. Member that this Government has not been influenced by any person, in any manner, by any so-called jute press or any proprietor as mentioned, and when the decision of the Government of India is announced, he will himself in good conscience see that this is not so, and that our decision  $i_f$  equitable, 1> and fair

Then the hon. Member said that the emoluments will be reduced.' Of course, I cannot foreclose the decis that may be taken, but I must the hon. Member that whatever <sup>i</sup> be the decision, the existing moluments of the working or non-working journalists will be protected um section 16. We shall protect existing emoluments. There is no question whatsoever of the Award being modified to reduce the emolu ments.

MR. DEPUTY CHAIRMAN: Shri Buddha Priya Maurya—not there. Shri Shah—not there. Yes, Mr. ,1 dish Prasad Mathur.

श्री अगवीश प्रसाद मायुर : मंत्री जी ने झाण्वासन तो काफी दिए हैं, पूरे कितने होंगे परमात्मा जाने । मुझसे पहले जो बोले हैं उन्होंने भी तथ्य रखे जिनका प्रतिबाद मंबी जी ने किया है । मैं उनके सामने एक तथ्य रख देता हं. . . (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order.

मंत्री जी से कि 4था यह सच नहीं है कि नेजनल हैराल्ड के मैनेजर श्री यशपाल कपूर 5 अगस्त 1980 के दिन बम्बई गए ग्रौर उन्होंने टाइव्यनल से डिसकस किया। दवाव डाला कि नहीं डाला? इट इज ग्र फैक्ट। यह इन्होंने ठीक कर दिया कि जट प्रेस ने प्रभाव नहीं डाला । ठीक है लेकिन इनके घर के ग्रादमी ने 🔹 नेशनल हैराल्ड के मैनेजर ने--इनकी तरफ से डाला ग्रीर वह कांग्रेस-ग्राई के बडे नेता. ग्रधिकारी हैं. यह सच है। तो ग्रव ग्रागे प्रभाव में नहीं आयेंगे ऐसी मेरी कम से कम विनती हैं। इन्होंने कहा, इन्टेरिम रिपोर्ट ग्राई; ठीक है, ग्राई। ग्राप उसको लागु नहीं कर सकते हैं, बिलकुल सच है कि नहीं कर सकते । लेकिन आपको मालम तो हो गया क्या हजा है कुछ बातों से, ये तथ्य जो हमारे साठे साहब बात कर रहे हैं---सून लें साठे साहब-इनका कहना है कि ट्राइब्युनल के अवार्ड के बाद हमने नहीं हटाया। ठीक है। लेकिन जब उनको तथ्य मालम हो गए कि ट्राइब्यनल का ग्रवाई क्या आने वाला है---उसको वीच में हटा दिया। समझ में नहीं माता ग्राप क्या कह रहे हैं। आफिशियली जब आया तब आपने हटाया, उससे पहले ग्रापको मालम हन्ना तव आपने हटाया। यानी, इम्प्लायर के नाते से जो चालाकी विडला जी. टाटा जी आदि करते हैं, आपकी जानकारी के बिना इन ग्रधिकारियों ने कर डाला। इसको ग्राप जरा संभाल लें... (Interruptions) ...हो सकता है, इनकी सहमति हो। मैं तो वचाना चाहता हं, शरीफ आदमी हैं ये--इम्प्लायर हैं।

नंबर दो: मंत्री जी ने कहा है कि कानूनी बाधाएं हैं, ठीक है। तो कानूनी बाधाओं को दूर करने के दो तरीके हैं। आप माइनर माडिफिकेशन बिना नोटि-फिकेशन के कर सकते हैं। माइनर मोडि-फिकेशन इस खबार्ड में क्या हो सकता है

### [ 21 NOV. 1980 ] to a matter of urgent 170 Public Importance

यह आप निर्णय कर लें। लेकिन अगर मेजर मोडिफिकेशन आपको करना हो तो ग्राप कर सकते हैं, उसमें केवल ग्रापको नोटिफिकेशन करना पडेगा ग्रीर नोटिफिकेशन काले के बाद दोनों पार्टियों को सनना पड़ेगा ग्रीर दोनों पार्टियों के ऊपर ग्रपना दबाव डाल कर मनाना पडेगा। यह ग्राप ने ख्द कहा है कि कमीशन ने लिखा है---उसको मैं दोहराना नहीं चाहता-- कि बहुत से मालिकों ने झुठे आंकड़े दिये हैं, गलत आंकड़े दिये हैं ग्रौर उनको सधारने की उन्होंने हिम्मत नहीं की। हर एम्प्लायर करता है। यह मैं नहीं कहता कि उन्होंने नहीं किया, जरूर करते हैं। लेकिन अब आप पर जिम्मेदारी है कि ग्राप माइनर मोडी-फिकेशन करना चाहते हैं या नहीं। मैं उदाहरण देता हं। कमीशन ने यह रिकमेंड किया है कि इन्कीमेंट जिस दिन से यह एवाई लागू होगा उस दिन से दिया जाये---शायद ग्राप नोटिफिकेशन कर रहे हैं---लेकिन इससे हजारों रुपए का नुकसान एक कर्मचारी का हो जायेगा। यदि ग्राप यह मोडीफिकेशन कर दें कि जो- उसकी डेट ग्राफ एपोइन्टमेंट है उस दिन से उसको बाकायदा इन्कीमेंट दिया जायेगा तो बहत से कर्मचारियों का भला ग्राप कर देंगे। यह मेजर मोडीफिकेशन नहीं है जिसके लिए कान्नी बन्धन हो । (Time bell rings) दो एक बातें तो कहने दीजिए।

श्री उपसमापति : एक-ग्राध मिनट में खत्म करिये।

श्वो जगदीश प्रसाद माथुर : दूसरे इसमें उन्होंने रिकमेंड किया है कि यदि किसी का वेतन ऐसा है जो इस समय की रिक-मेंडेशन के अनुसार ज्यादा बैठता है तो ग्रागे उसके इन्कीमेंट बन्द करके उसकी पे के साथ बैठाया जायेगा। यह कौन सा तरीका है ? तरीका यह है कि जिसको जितना वेतन मिलता है वह घट ही नहीं सकता। उसकी कोई गलती नहीं है।

श्री जगदीश प्रसाद माथ्र] इनडायरेक्टली ग्राप उसकी ग्रामदनी पांच साल तक बढने से रोक रहे हैं। यह कहां का तरीका है? यह रांग है। यह माइनर मोडीफिकेशन है जो ग्राप कर सकते हैं जिसके लिए कोई कानुनी बन्धन नहीं है।

मेरी बहिन अल्वा ने हाउस रेन्ट का जिक किया, डी० ए० का जिक किया। डी० ए० के लिए जो सरकारी कर्मचारियों पर कायदा लाग करते हैं वह यहां करने के लिए क्यों वैधार नहीं हैं। इनके लिए कन्ज्युमर आइस इन्डेक्स 329 झाप ने बेस माना है। यह क्यों ? इनके लिए 329 और सरकारी कर्मचारियों के लिए 360 आप ने माना है। ग्रखबार वालों को ग्राप .83 देंगे जब कि बाकी सरकारी कर्मचारियों को 1.83। यह भी माइनर मोडीफिकेशन के नाते कर सकते हैं और यह करना जाहिए।

ऐसे ही हाउस रेन्ट है जो सरकारी कर्मचारियों के लिए 15 परसेंट है शायद। ग्राप ने जब समाचार बनाया तब 15 परसेंट दिया था। आप ने ग्रव 15 परसेंट से काट कर 6 परसेंट कर दिया. जिनको ज्यादा मिलता था उनका काट दिया. जिनको नहीं मिलता है उनको 6 परसेंट दिया। यह मेजर मोडीफिकेशन है जो स्राप नोटी-फिकेशन से कर सकते हैं। यह 15 परसेंट हाउस रेंट मालिक देने को क्यों तैयार नहीं हैं ?

तीसरी बात । मालिक चिल्ला रहे हैं कि हम मर जायेंगे। कोई मालिक कभी मरता नहीं। कमीशन ने खद कहा है कि पिछली रिकमेंडेशन्स के बाद--मालिकों ने 76 में कहा था कि हम मर जायेंगे लेकिन मरे नहीं-400 परसेंट मनाफा हो गया। फिर भी आप अगर चाहते हैं तो तरीका निकाल सकते हैं । बड़े न्यजपेपसं को विज्ञापन गवनंमेंट कामणियल रेट पर देती है। लेकिन गवर्नमेंट ग्रपने विज्ञापन •

#### [RAJYA SABHA] to a matter of urgent 172 • public importance

पेपरों को, मीडियम पेपरों स्रोटे को उस रेट पर नहीं देती । ग्रगर कामणियल रेट उनको दे तो उनका फायदा हो जायेगा । न्यजप्रिन्ट ग्रापको बाहर से भी मंगाना पड़ता है। उस पर झाप सेल्स टैक्स क्यों नहीं कम करते। मेरा निवेदन है कि ग्राप विश्वास से काम लोजिए ग्रीर माइनर ∽मोडीफिकेशन जो ग्रापके ग्रधिकार में हैं उनको कर दीजिए ग्रौर बाकी मेजर मोडी-फिकेशन के लिए नोटीफिकेशन निकालिये. एम्प्लायर्स को कहिये कि जो उचित बातें हैं वह होनी चाहिएं।

श्री मारायण दत्त तिवारी : श्रीमन, विद्वान संसद्-सदस्य राजस्थान ने. . .

श्री जगवीश प्रसाद माथ्र : नहीं, मैं उत्तर प्रदेश का हूं। मेरे नाम के राजस्थान के सदस्य लोक सभा में हैं।

श्री नारायण दत्त तिवारी : विद्वान संसद संदस्य उत्तर प्रदेश ने---श्रीमन. में ग्रपनी भूल स्वीकार करता हूं, मेरी जानकारी उन्होंने बढाई, नैं उनका ग्राभारी हूं।

श्री प्रकाश मेहरोता (उत्तर प्रदेश): यह उत्तर प्रदेश से राज्य सभा में काने के लिए है ।

श्री नारायण इस तिवारी : में ग्राभारी हं, आप ने मेरी जानकारी बढाई । उन की संसदीय प्रतिभा का में ग्रादर करता हूं । लेकिन, श्रीमन, यह प्रक्त राजनैतिक विरोधाभास की भावनाओं से परे मैं मानता हं और मैं यह ग्राग्रह करूंगा विद्वान संसद-सदस्य से कि इस में कांग्रेस (आई)-या राजनीति या पार्टियों का उल्लेख यह न करते तो ग्रधिक संसदीय होता । श्रीमन, यहां पर उन्होंने श्री यशपाल कपुर का उल्लेख किया । मैं समझता हं कि जो संसद सदस्य हैं वे उन का नाम सोच विचार कर लेते हैं संसद के सदस्य नहीं हैं या यहां पर प्रतिवाद करने के लिये

उपस्थित नहीं हैं और ऐसे लोगों पर आक्षेप लगाना विद्वान सदस्य जानते हैं कि उचित नहीं है । श्वीमन, इस संबंध में मैं कहना चाहता हूं कि श्री यजपाल कपूर इस संबंध में हम से नहीं मिले और नं उन्होंने इस प्रकार का कोई दवाव डाला ।

#### (Interruptions)

## श्वी उप-सभापति : आप सन लीजिए ।

श्री नारायण वत्त तिवारी : जहां तक प्रस्त है माइनर माडिफिकेशन ग्रौर मेजर गाडिफिकेशन का, माननीय विद्वान सदस्य ने वही बात कही जो मैं कह रहा था। यही मैं देख रहा हे कि धारा 12 (1) की परिधि के अन्तर्गत कौन से ऐसे संशोधन हैं कि जो इंपार्टेन्ट यानी महत्व जब्द की कानूनी परिधि से वाहर आते है या नहीं आते हैं । जगर वह घारा 12 (1) की परिधि में आते हैं तो कान्नी हैं, यही लिया जा रहा है । जितने विभिन्न सुझाव ग्राये हैं उन में से कौरु और कितने महत्व शब्द की काननी परिधि के अन्तर्गत आते हैं और कितने नहीं आते हैं और फिर अगर वह महत्वपूर्ण संशोधन हैं-इंपार्टेंट बाल्टरे-शन्स इन दि करेंक्टर ग्राफ रेकमेंडेशन्स हैं तो उस के लिये धारा 12 (2) का प्रयोग करना होगा । नोटिस देना होगा ग्रंभी तक ट्विनल बनाने के ग्रलावा तोटिस देने का कोई प्रबन्ध नहीं था, लेफिन 11 नवम्बर को शासन ने नोटिफिकेशन निकाल दिया है जिस में 30 दिन का नोटिस दिया जा सकता है ग्रौर उन्हें लिखित रूप से 30 दिन का वक्त थिंग जा सकता है ग्रौर उस के बाद निणंय लिया जा सकता है । इसके लिये, रख्ता खोल दिया गया है ताकि जल्दी से जल्दी निर्णय लेना हो तो लिया जा सके । तो माइनर माडिफिकेशन कौन है और मेजर कौन हैं उस के संबंध में माननीय सदस्य ने जो राय

दी है उस पर हम विचार करेंगे और अगर वह माइनर. मोडिफिकेणन निकलते हैं तो इस से अच्छी बात क्या हो सकती है ।

MR. DEPUTY CHAIRMAN: Shri Ramamurti.

#### SHRI KALP NATH RAI: Another learned man.

SHRI P. RAMAMURTI: Sir, many questions have been raised, but I would like to point out to the Minister that in the tripartite conference to which the hon. Minister made a reference and which was held in September last, both the parties- it is a surprising thing-the employees' representatives as well as the employers' representatives did not want the matter to be further postponed. If you want to make major modifications, you will have to give some notice or you have to send it back to the Tribunal. All these things are there. So, both the parties had stated that the Government should, within the Act, try to make such modifications as are necessary and announce them Now I do not understand why the Government did not have its consultations with the Law Ministry even before calling the tripartite conference with regard to what exactly the legal position, the constitutional position is with regard to these things. Therefore, it was very easy. After all, this Award was given in the month of August. Both the parties are raising certain fundamental questions. Particularly when the employers were raising certain constitutional positions, the Government could have been ready with the answers t<sub>0</sub> those things, the Government could have armed itself with them even before Therefore, where is the, question of now that going into that? For example, with regard to the question of D.A., the BPE formula is there. For all the public sector undertakings the BPE has given a guideline that it should be

#### [Shri P. Ramamurti]

1.30, an-r( we are agitating against it. The entire public sector undertakings workers are agitated against it thai this guideline will not do because this does not fully protect the rise in the cost of living. Here, it is giving something far less. So, this is not a major question at all. On this question at 'east, what is given to the public sector undertakings, what has been accepted by the Bureau of Public Knterprises (BPE) towards public sictor undertakings, that modi-fication .'an be made very easily.

Now he has said that he will announc it before the end of this session. I am happy about it. Now I only v>ant that this undertaking that has been given will not go the way the undertaking that was given by the previous Minister went. Of course, I do not blame him because within \ few days he had to go. He-went as the Chief Minister of Andhra Pradesh and you had to come. I understand the difficulty.

#### SHRI JAGDISH PRASAD M THUR: He will go to Uttar Pradesh.

SHRI P. RAMAMURTI; I do not know. 1 hope you won't go away from here before announcing this. He says you will go to UP. I do not know anything about it. All that I want is that this promise that this exercise will be done within the course of the next two weeks and before the session ends, this announcement will be made be kept. That is all.

SHRI NARAYAN DUTT TIWARI: Of course, I respect the views of the honourable and learned Member, As I said we will adhere to our decision and we will make the announcement within the Current Session.

श्री उपसमापति : श्री लाडली मोहन निगम । क्रुपया संक्षेप में. पूछिये, समय बहत कम है ।

श्री लाडली मोहन निगम : (मध्य प्रदेश) : कहिये तो नहीं पूछू ।

#### [RAJYA SABHA] to a matter of urgent 176 public importance

श्री उपसमापति : ऐसा मैं नहीं चाहता । हाउस साढ़े पांच के बाद न चले; इसीलिए कह रहा हूं । यहां ग्राप संक्षेप में पूछ सकते हैं ।

श्रो लाडली मोहन निगम : उपसभा-पति महोदय, मुझे वे बातें नहीं कहनी हैं जो सदस्यों ने उठाई हैं लेकिन जिन प्रश्नों के उत्तर नहीं मिल रहे हैं, उनके बारे में पूर्छगा । मसलन सरकार को रपट मिले करीब करीब तीन महीने हो चके हैं । उसके बाद अलग ग्रलग लोगों ने श्रौर खास कर उन संस्थानों ने जो इनसे संबंधित हैं, उन्होंने सरकार के पास ग्रपने सुझाव भेजे । क्या ग्रइचनें थीं, क्यों ग्राप उस पर फैसला नहीं ले सके ? ये शक करने की गुंजाइश आप छोड़ देते हैं । मिसाल के लिए अगर आप जैसा कहते हैं और यह मानकर चलें कि हिन्दुस्तान के एकाधिकार वाले पोषक तत्वों के हिमायती आप नहीं हैं तो कुछन कुछ तो किया जा सकता था । तत्काल ग्राप मामूली चीजें तो क्रार्डिनेंस के जरिये कर सकते हैं ग्रौर श्राप मानते हैं कि यह ऐसा तबका **है** जो 20 बर्षों से परेशान है, जिसकी सुविधा के मामले में, बेतन के मामले में, महंगाई भत्ते के बारे में 20 साल से कुछ नहीं हुआ। तो कम से कम यह सुझाव ग्री गया था तो ग्रापको यह उचित लगता था तो ग्राहिनेंस के जरिये ही कुछ घोषणा कर सकते थे । झाप ग्राडिनेंस नहीं निकालना चाहते थे तो ऐसे एकाधिकार वादी तत्वों पर अंकूझ तो लगाया जा सकता है, सरकार इसमें समर्थ है । जो न्यूनतम चीजें हैं, जो बह लाग नहीं करते, उनके विज्ञापन ही रुरकार बन्द कर देती । म्राज तक ग्रापने ऐसा नहीं किया । सीधा रास्ता यह है ।

इसके साथ जुड़ा हुआ यह भी है कि यह तो मानी हुई बात है कि एक तरफ

महंगाई वढ रही है और जैसे कर्मचारी काम कर रहा है, जिस सीमा में वह काम कर रहा है तो चाहे कैसा बड़े से वड़ा अवार्ड क्यों न हो, उसका न्यनतम धंतजाम तो होना चाहिए । जैसे आवास-की सुविधा है, यह मुलभूत सिद्धांत है-ा हम नहीं दे पाये, वह बात ग्रलग है । याज भी हिन्दस्तान में 9-10 करोड परिवारों के पास मकान रहने का नहीं है । लेकिन जिसको सुविधा मिल सकती है कानुनन मिल सकती है उस पर आप 15 से घटाकर साढे 6 फीसदी कम हो जाए तो क्यों नहीं उसको रोकते हैं । मुझे ऐसा लगता है कि ग्राप उनकी राजी से नहीं कर पायेंगे ।

तीसरी चीज इससे जडी हई है कि ग्रापको इसमें देर नहीं करना चाहिए । सभी पक्षों को ग्राप सून चुके हैं । सर्वोपरि हित श्रमजीवी का होना चाहिए और श्रमजीवी का हित सर्वोपरि झापके विभाग में है तो चाहे हिन्दूस्तान के बडे ग्रखवार वालों पर कितना वडा बोझ पडता हो, इसकी परवाह किये बिना आप कर सकते हैं। मैं चाहंगा कि उन लेगों को कानून के हवाले आप करें जिन लोगों ने कर्मचारियों के साथ मखौल ग्रौर मजाक किया है । अब तो बिल हल साफ हो गया है कि हर ग्रादमी से वह लोग ठेके पर काम कराते हैं, इस चीज को कम से कम आप्नको देखना चाहिए । ठेकेवारी प्रथा के आप भी हिमायती नहीं हैं। तो बुनियादी चीज यह है कि जब भी आप कोई फैंसला करने जा रहे हैं तो श्रमजीवी पत्रकार का हित सर्वोपरि होना चाहिए । दूसरे जों लोग इस पर ग्राना-कानी करने को कोशिश करते हैं तो साफ है कि ग्रापके पास इतनी ताकत है कि उनके ऊपर ग्रार काननी कार्रवाई कर सकते हैं। कागज के घोटाले के बारे में ही हिन्दुस्तान के बड़े अखबारों के लोग जैसा करते हैं खाली इस मामले को

#### [21 NOV. 1980] to a matter of urgent 178 **Public Importance**

निकालें तो सब के सब धरती पर आ जायेंगे । फिर सरकार को दवाने की उनकी हिम्मत नहीं होगी । उन लोगों को पता लगना चाहिए कि आपका इरादा मजबूत है । नहीं तो फिर 7 करोड़ का ब्रादमी 1700 करोड़ का वन जाता है, वे जैसे कूले को ट्कड़े फेंकते हैं उसी तरह आगे भी फेंकते रहेंगे । तो में ग्रापसे विनम्नता से निवेदन करूंगा कि जो कर्मचारियों को तनख्वाहें मिल रही हैं. इससे कम किसी कीमत पर नहीं होनी चाहिएं । उनको जो मकानों की सुविधाएं थीं ग्रौर उसका जो प्रतिशत तय था उससे किसी कीमत पर कम नहीं होना चाहिये । साथ ही साथ यह है कि जो ग्रंखवार ग्रापके सुझायों को, एवाई के सुझावों को पूरा करने की कोशिश न करें उनको विज्ञापन देना वन्द कर दें उनका कोटा खत्म कर दें। मैं तो यहां तक चाहंगा कि श्रमजीवी पत्नकारों को एंसे ग्रखबार दे दिये जायें वे ही इन ग्रखवारों को चलायें।

श्री नारायण दत्त तिवारी : उपसभा-पतिजी, मैं ग्रपने इन विद्वान सदस्य की भाव-नाग्रों का चाज से ही नहीं बल्कि ग्रपने विद्यार्थी जीवन से ग्रादर करता रहा हूं। जो भी ग्रपने ग्रादशों ग्रीर विचारों को यहां व्यक्त किया, इतना ग्रवसर नहीं है कि सीमित समय के ग्रन्दर में उनके जो विचार और भावनाएं हैं उनसे सही ग्रब्दों ग्रौर सभी वातों में सामंजस्य व्यक्त कर सकं। इतना ही कहना चाहता हं कि श्रमजीवी पत्नकारों के लिये जितनी उनकी सहानभूति है उससे, तथा हमारा प्रयास है कि हम व्यावहारिक रूप में जो भावनाएं उनकी हैं उनसे, अपने को संजोये रखें । यहां प्रयास हमारा होगा ।

जहां तक उन्होंने कहा है कि इसमें देर क्यों हई है तो उसके कारणों का उल्लेख मेरी सहयोगी मंती अपने बक्तव्य में दे चकी हैं। यह कोई जानगुझ कर नहीं हुंग्रा है।

## (श्रो नारायण दत्त तिवारी)

जो कठिनाइयां भिन्न-भिन्न द्याई हैं उसके कारण इसमें बिलम्ब हुया है। मैं फिर ग्राश्वस्त करता हूं ग्रपने मित्र को कि इस ग्रधिवेशन के भीतर इसमें निर्णय हो जाएगा।

श्री शिव चन्द्र झा (बिहार) : मंत्री महोदय योजना मंत्री भी हैं । साथ ही यह जो मामला है लेवर का है जो प्रेस में काम करते हैं उनके बारे में है, तो यह भी मसला उनके सामने है । आप वहत आसानी से इसका हल निकाल सकते हैं। बावजुद वर्किंग जर्न-लिस्ट्स ग्रौर प्रेस मालिक के कन्फ्रनटेशन के आप रास्ता निकाल सकते हैं । प्रेस का बहत शानदार रोल रहा है। स्वतन्त्रता का झंडा उसने बलन्द किया है । लेकिन मानोपाली प्रेस अभी भी है। फीडम आफ द प्रेस खत्म हो गई है। वे बेचारे जो दिन-रात कलम घिसते हैं वे भी गोषित हुए हैं। उन्हें ठीक तरह से पता नहीं है कि कैसे उनका उढार होगा । जैसे विरला, टाटा के खिलाफ हम ग्रगर बोलेंगे तो ग्रखबारों में नहीं छपेगा इसी प्रकार से जो कलम घिसते हैं. गोषित होते हैं उनमें इतनी ताकत नहीं है कि वे बगावत करें या अखबारों में छापें। ये सम-स्यायें बही हैं जो मानोपली उंद्योग की होती हैं । इसलिये जो पालेकर एवाई है उसके बारे में मालिक कहता है कि ठीक नहीं है। मैंने शरू में कहा कि आतप योजनामंत्री भी हैं आपेर सारी ग्रर्थ व्यवस्था को आयोजित कर रहे हैं। प्रेस एक उद्योग है लेकिन प्रेस ग्राज वह प्रेस नहीं है जैसा पहले था यानी मराठा प्रेस चलता था या हरिजन को मोहनदास कर्मचन्द गांधी चलाते थे या दूसरे ग्रखबार वाले चलाते थे। यह उसी तरह के मुनाफे का उद्योग है जैसे चीनी मिल का है या दूसरे उद्योग हैं। आप मखबारों को देखते हैं उसमें एडवर्टीजमेंटस भरे रहते हैं। इससे वह मुनाफा कमा रहे हैं। मैं कहता हूं जो मजदूर इसमें काम करते हैं उन सब को टी०ए० डी ०ए० वगैरह मिलना चाहिये। मेरा ग्रापसे पहला सवाल यह है कि

#### to a matter of urgen<sup>^</sup> 180 Public Importance

यह जो प्रेस है पिछले पांच साल में उनका प्रोफिट कहिये, इन्कम कहिये कितना बढा है। इससे हम यह ग्रंदाजा लगा सकोंगे कि ग्रब वे पे-स्केल देने में समर्थ हैं या नहीं । जैसा ग्रापके जवाब में है कि एवाई ग्रपनी लाइन से आगे चला गया है. टर्मस आफ रिफरेंस से हट गये हैं । इनके पिछले पांच सालों में कितने एसेट्स बढे हैं, यह स्पष्ट रूप से वताया जाय । इसके साथ-साथ मैं यह भी जानना चाहता हं कि मोनोपोली प्रेस को कंटोल करने के बारे में आप क्या सोच रहे हैं और क्या ग्राप कोई काननी प्रतिबन्ध लगाने के बारे में सोच रहे हैं जिस प्रकार से पब्लिक सैक्टर में होता है ? क्या ग्राप प्रेस को नेवनलाईज करने की बात सोचते हैं ? ग्रव समय ग्रा गया है जब सरकार को इस बारे में सोचना चाहिए । मंत्री महोदय को प्रेस को प्लान करने के संबंध में सोचना चाहिए । मैं यह भी जानना चाहता हं कि पार्टी प्रेस को बढाबा देने के लिए ग्राप क्या कर रहे हैं ? मैं चाहता हं कि जो कुछ इंडस्ट्रीज हैं जिनके अन्तर्गत प्रेस चलता है, क्या ग्राप उसको नेशनेलाइज करेंगे ? तीसरा ग्रीर ग्रंतिम सवाल मेरा यह है कि प्रेस में काम करने वाले कर्मचारियों के पे-स्केल में सुधार करने के साथ-साथ क्या आप इस बारे में भी सोच रहे हैं कि कोई इस प्रकार की व्यवस्था की जाय जिससे प्रेस के मैनेजमेंट में वर्कर्स का भी पार्टिसिपेशन हो ? आज जो झमेले पैदा होते हैं और जो समस्याएं पैदा होती हैं उनको हल करने के लिए यह बहुत आवश्यक है कि मजदूरों का पार्टिसिपेशन उद्योगों में हो । हमारे देश में जो वर्किंग जरनैलिस्टस और नान-बर्किंग जरनैलिस्टस प्रेस में काम करते हैं उनका प्रेस के मैनेजमेंट में कितना पार्टिसिपेशन हो और उनके सहयोग से प्रेस को चलाया जाय, क्या इसको बढावा देने के लिए आप तैयार हैं ? ये मेरे तीन सवाल हैं जिनका मंत्री महोदय उत्तर देने की कृपा करें।

श्री,नारायण दत्त तिवारी: श्रीमन्, विद्वान सदस्य ने बडे-बडे समाचार-पत्रों की ग्रामदनी के वारे में जानकारी प्राप्त करनी चाही है। ग्रगर वे सही जानकारी ग्रौर ग्रामदनी बता दें तो मैं उनका बहुत ग्रन्ग्रहीत होता । पस्तुतः यह भो तो विवाद का विषय है। लेकर एवाई के बारे में भी श्रमजीवी पत-कारों की ओर से एक यह विवाद का विषय उठाया गया है कि बहुत से समाचार-पत्न अपनी सही ग्रामदनी नहीं बताते हैं । यही विवाद का प्रभन है। लेकिन जहां तक उन्होंने वैधानिक स्रौर वैचारिक जगत के स्तर पर इस प्रश्न को उठाया है उसके लिए मैं उनका बहुत ग्राभारी हं। मैं इतना ही कहना चाहता हं कि जहां तक वर्लसं का मैनेजमेंट में पार्टिसिपेशन का प्रज्ञ है, श्रमिकों को प्रबन्ध में कितना सहगामी बनाया जाय, इसका सवाल है, ये प्रश्न पालैकर एवाई से भिन्न हैं । मैं उनकी भावनाओं का म्रादर करता हूं। लेकिन यह प्रश्न ग्रलग है । मैं चाहंगा कि विद्वान सदस्य से इस बारे में परामर्श कर सक् और पत्नकार जगत किस प्रकार से प्रवन्ध में सहगामी हो सर्छ, इसके संबंध में उनके विद्वतापूर्ण सुझाव अलग से चाहुंगा ।

# अरे शिव चन्द्र झाः ग्रापने पार्टी प्रेस के बारे में कुछ नहीं बताया है।

MR. DEPUTY CHAIRMAN: Now, Special Mentions. 1 would request hon. Members to take very little time so that we can finish them. Shri Nanda.

#### REFERENCE TO THE STUDENTS' AGITATION. IN ORISSA

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Deputy Chairman, Sir, the . situation in\* Orissa is very grave. (Interruptions). An unprecedented agitation started in the third week of September and it has not abated. On the contrary, it is gaining momentum day by day and has by now engulfed the entire western Orissa region. It is fast spreading to coastal Orissa, Sir, today

a massive demonstration was organised before the Orissa Secretariat which is situated in Bhubaneswar and all kinds of consequences have followed-I do not want to describe them in detail at this stage. Sir, the situation has cost the businessmen of "western Orissa properties crores of rupees. Students have worth missed their classes for more than two months. Now an All Orissa Students Action Council has been formed and they have presented a charter of demands-. Their demands are: (1) Arrest and punishment of all those responsible for assaulting students. (2)Unconditional release of all students and withdrawal of cases against them. (3) Adequate compensation for victims of the police action. Strong action against hoarders and black-(4) marketeers and profiteers. (5) Seizure of black money and unaccounted property. (6) Supply of essential commodities ' at fair prices, (7) making education free up to 11th class, and (8) relief and rehabilitation of flood victims.

In a nutshell, in September there was a very severe flood in Orissa. Students were collecting funds. There was a clash between the trading community and the students. Some students were very seriously injured. They were hospitalised. From then on violence started. Anti-social elements came into the picture. There was loot and arson resulting eventually in police firing and death of a number of innocent persons, particularly of a youngman. a fisherman, at Bimka, and another person whose name i<sup>3</sup> Jagatram Pansari of Titlagarh. Now, thousands of students have been arrested and though the Chief Minister asserted. . . (Time 'bell rings) Sir, I have taken less than two minutes. I i am trying to conclude ...

# MR. DEPUTY CHAIRMAN: No, you have taken three minutes.

# SHRI NARASINGHA PRASAD NANDA: Anyway, I am concluding.

Though thousands of students have ! been arrested and though the Chief 1 Minister asserted that he would not